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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI: THE 15th February, 1979.

NOTIFICATION
INCOME TAX

No.2714 (F.No.404/28(TRO-BOM)/79-ITCC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income Tax Act, 1961 (43 of 1961), the Central Government hereby makes the following amendment in the Notification of the Government of India in the Department of Revenue and Banking No.1473(F.No.404/178/76-ITCC) dt. 4.9.76 namely: In the said Notification for the words and letters "S/Shri

- | | |
|--------------------|-------------------------|
| 1. M.M.Shrivastava | 6. B.M.Kowli |
| 2. P.N.Ajwani | 7. S.V.Manghani |
| 3. S.S.Joshi | 8. D.P.Rathol |
| 4. S.D.Khanna | 9. Mrs.M.V.Bordawekar." |
| 5. S.H.Gohani | |

in the words and letters "S/Shri

- | | |
|---------------|-----------------------|
| 1. P.H.Ajwani | 4. S.V.Manghani |
| 2. S.S.Joshi | 5. D.P.Rathol |
| 3. B.M.Kowli | 6. Mrs.M.V.Bordawekar |

shall be substituted.

Sd/-(H.Venkataraman)
Deputy Secy. to the Govt.of India.

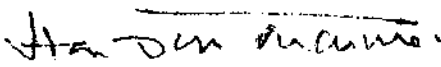
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Deputy Secy. to the Govt.of India.

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ASSTT.DIRECTOR OF INSPN.(RS&P). No.CC/ITCC/2615/675/RSP/79.

*Nagpal.